संडमान भीर निकीकार द्वीप समह के मूल निकासियों की संख्या में गिराबट

3897. जी शांति स्यागी : क्या ह मंत्रीयह जलाने की कृपा करेंगे कि :

- (क) क्या यह सच है कि श्रंडमान और निकोबार द्वीप समूह के मूल निवासियों की ए ख्या में कमी हो रही है;
- (ख) यदि हां, तो उनकी वर्तमान जनसङ्या कितनी है : ग्रीर
- (ग) इन मूल निवासियों के संरक्षण और कल्याण के लिए सरकार ने क्या कदम उठाए हैं और इस संबंध में भ्राग किन उपायों पर विचार किया जा रहा है?

संसदीय कार्य मंत्रालय में राज्य मंत्री भौर गृह मंत्रालय में राज्य मंत्री (श्री एम० एम० संक्रम): (क) जी नहीं, श्रीमान।

- (ख) श्रोंगज, जाखाज, निकोबारीज, श्रण्डमानीज, सेन्टीनलीज तथा शोमपेन्त जनजातियां, श्रंडमान शौर निकोबार द्वीप समूह की मूल निवासी हैं। 1981 की जनगणना के श्रनुसार इन जनजातियों की जनसंख्या 22,062 है। इन श्रांकड़ों में सेन्टीनेलीज की जनसंख्या शामिल नहीं है क्योंकि इस जाति के लोगों के प्रतिकृल रवैये के कारण जनगणना कर्मचारी इनसे संपर्क करने में ग्रसमधं रहे है।
- (ग) इन जनजाति के लोगों को उचित स्वास्थ्य सुविधाएं उपलब्ध कराई जाती हैं श्रादिम जनजातियों के श्रच्छे स्वास्थ्य के लिए उन्हें मुफ्त राशन तथा पोष्टिक ग्राहार भी दिया जा रहा है। इसके श्रलावा, बच्चे को जन्म देने पर ग्रादिम जनजातियों को ग्रोत्साहन भी दिए जाते हैं।

Working of National Fire Service College, Nagpuar

3898. DR. SHRIKANT RAMCHANDRA JICHKAR; Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any evaluation of the working of the National Fire Service College, Nagpur was made recently;

- (b) if so, what are the findings thereof; and
- (c) if not, whether such evaluation id proposed to be made?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M JACOB): (a) and (b) No evaluation of the working of the National Fire Service College, Nagpur has been recently made;

(c) No evaluation is contemplated at present.

Deportation of Foreign Nationals

3899. DR. SHRIKANT RAMCHANDRA JICHKAR; Will the Minister of HOME AFFAIRS be pleased to state;

- (a) the number of foreign nationals deported out of the country during the last three years;
- (b) the countries to which they were deported;
- (c) the expenditure incurred on their deportation; and
- (d) whether the above expenditure is recoverable, if so, from whom?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (d) Information is being collected and will be laid on the Table of the House.

Cditerion for awarding Police Medals

3900. DR. SHRIKANT RAMCHANDRA JICHKAR: Will tile Minister of HOME AFFAIRS be pleased to state:

- (a) what is the oriterian for awarding Police Medals;
- (b) what is the number of representations and protests received after the awards were announced during the last three years; and

(c) what action has been taken by Government to dispose these representations?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) The Presilent's Police Medal for gallan try and the Police Medal for gallantry are awarded for the conspicuous acts of gallantry. The President's Police Medal for distinguished service and the Police Medal for meritorious service are award ed on the basis of specific distinguished/ meritorious record of police service cha racterised by resource and devotion to duty, including prolonged service of ability and -merit. The Police (Special Duty) Medal is conferred to recognise under conditions of particular hardship and/or severe cdimate. The Minister's Police Medal for Life Saying is awarded in recognition of the out standing work done in saving human life.

(b) and (c) A few representations/ protests are received after the announcement of the awards. Prompt action is taken on such communications according prescribed procedure.

3910. [Transferred to the 18th August, 1992]

3902. DR. ABRAR AHMED; SHRI RAJNI RANJAN SAHU:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Bodo Security Force has built up arsenal and sophisticated foreign marked arms with the help of insurgent outfits operating on the Indo-Burma border as reported in the Times of India of July 23. 1992;
 - (b) if so. the details thereof; and
- (c) the steps taken by Government in this regard'.'

THE MINISTER OF STATE IN THE OF MINISTRY PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) The Government are aware of the report carried by the Times of India. According to the available information, the Bodo Security Force has precunsd some quantity of sophisticated weapons from rndestine sources including other militant outfits.

(c) Security forces have intensified their patrolling and surveillance. The intelligence machinery has also been geared up for collection of specific and advance intelligence to check the inflow of arms. According to the State Govt. thes measures have resulted in arrest of over 60 activists and recovery of sophisticated weapons, bombs and ammunitions.

Appointment of compassionate grounds

3903. SHRIMATI RENUKA CHIOW-DHURY: Will the Minister of HOME AFFAIRS be pleased to state;

- (a) whether it is a fact that as per the standing order in Central para-mili-taiv forces, wife/sonldaughter Or a near relative of a deceased Government employees who dies in harness, is appointed to a post in Government service on com-rasionati grounds in relaxation of normal recruitment rules:
- (b) whether a married daughter is also considered for a job particularly in a case where there is no other member in the family suitable or eligible for such an employment; and
- (c) if not, what are the grounds for making a discrimination between a married son and a married daughter and what steps Government propose to take in such cases to ensure that family of the deceased Government servant does not face starvation in the absence of an earning member in the family?

THE MINISTER OF STATE IN THE MINISTRY OF **PARLIAMENTARY** AFFAIRS AND THE MINISTER OF